



DOCUMENT INFORMATION

FILE NAME : Ch_IX_1_c

VOLUME : VOL-1

CHAPTER : Chapter IX. Health

TITLE : 1. c). Amendments to articles 24 and 25 of the
Constitution of the World Health Organization.
Geneva, 23 May 1967



**CONSTITUTION OF
THE WORLD HEALTH ORGANIZATION**

SIGNED AT NEW YORK ON 22 JULY 1946

AMENDMENTS TO ARTICLES 24 AND 25

Adopted by resolution WHA20.36 of the
Twentieth World Health Assembly
on 23 May 1967

**CONSTITUTION
DE L'ORGANISATION MONDIALE DE LA SANTÉ**

SIGNÉE À NEW YORK LE 22 JUILLET 1946

AMENDEMENTS AUX ARTICLES 24 ET 25

Adoptés par la résolution WHA20.36 de la Vingtième
Assemblée mondiale de la Santé
le 23 mai 1967

WORLD HEALTH ORGANIZATION

RESOLUTION
OF THE
TWENTIETH WORLD HEALTH ASSEMBLY
AMENDING THE CONSTITUTION
OF THE WORLD HEALTH ORGANIZATION
(Articles 24 and 25)

The Twentieth World Health Assembly,

Considering the proposal made by the Government of Brazil for the amendments to Articles 24 and 25 of the Constitution; and

Noting that the provision of Article 73 of the Constitution, which requires that the texts of proposed amendments to the Constitution shall be communicated to Members at least six months before consideration by the Health Assembly, has been duly complied with,

I

1. ADOPTS the amendments to the Constitution set forth in the Annexes to this resolution, and which shall form an integral part of this resolution, the texts in the Chinese, English, French, Russian and Spanish languages being equally authentic;
2. DECIDES that two copies of this resolution shall be authenticated by the signatures of the President of the Twentieth World Health Assembly, and the Director-General of the World Health Organization, of which one copy shall be transmitted to the Secretary-General of the United Nations, depositary of the Constitution, and one copy retained in the archives of the World Health Organization;

II

Considering that the aforesaid amendments to the Constitution shall come into force for all Members when accepted by two-thirds of the Members in accordance with their respective constitutional processes, as provided for in Article 73 of the Constitution,

DECIDES that the notification of such acceptance shall be effected by the deposit of a formal instrument with the Secretary-General of the United Nations, as required for acceptance of the Constitution by Article 79(b) of the Constitution.

IN FAITH WHEREOF we have appended our signatures hereto.

Done at Geneva this twenty-third day of May 1967 in two copies.

(Signed) V. T. H. Gunaratne

President of the Twentieth World
Health Assembly

(Signed) M. G. Candau

Director-General of the
World Health Organization

ORGANISATION MONDIALE DE LA SANTE

RESOLUTION

DE LA

VINGTIEME ASSEMBLEE MONDIALE DE LA SANTE

AMENDANT LA CONSTITUTION DE

L'ORGANISATION MONDIALE DE LA SANTE

(Articles 24 et 25)

La Vingtième Assemblée mondiale de la Santé,

Considérant la proposition d'amendement aux articles 24 et 25 de la Constitution présentée par le Gouvernement du Brésil; et

Constatant que les stipulations de l'article 73 de la Constitution, d'après lesquelles les textes des amendements proposés à la Constitution doivent être communiqués aux Etats Membres six mois au moins avant qu'ils ne soient examinés par l'Assemblée de la Santé, ont été dûment observées.

I

1. ADOPTE les amendements à la Constitution figurant dans les annexes à cette résolution et qui en font partie intégrante, les textes anglais, chinois, espagnol, français et russe étant également authentiques;
2. DECIDE que deux exemplaires de la présente résolution seront authentifiés par la signature du Président de la Vingtième Assemblée mondiale de la Santé et celle du Directeur général de l'Organisation mondiale de la Santé, qu'un de ces exemplaires sera transmis au Secrétaire général de l'Organisation des Nations Unies, dépositaire de la Constitution, et l'autre conservé dans les archives de l'Organisation mondiale de la Santé;

II

Considérant que les amendements à la Constitution susmentionnés entreront en vigueur pour tous les Etats Membres lorsqu'ils auront été acceptés par les deux tiers de ceux-ci conformément à leurs règles constitutionnelles respectives, ainsi qu'il est prévu par l'article 73 de la Constitution.

DECIDE que chaque notification d'acceptation s'effectuera par le dépôt d'un instrument officiel entre les mains du Secrétaire général de l'Organisation des Nations Unies, comme le prévoit l'article 79 b) de la Constitution pour l'acceptation de la Constitution elle-même.

EN FOI DE QUOI nous avons signé le présent document.

Fait à Genève, le vingt-trois mai 1967, en deux exemplaires.

(Signé) V. T. H. Gunaratne

(Signé) M. G. Candau

Le Président de la Vingtième Assemblée
mondiale de la Santé

Le Directeur général de
l'Organisation mondiale de la Santé

第二十四條 - ~~刪除~~並代以

第二十四條

執行委員會由三十會員國各指派一委員組織之。衛生大會斟酌地域上公勻分配原則，推選有權指派委員之會員國。各該會員國經選定後，應任命於衛生專門技術著有資望者一人供職執行委員會，執行委員得有副代表及顧問隨同赴任。

第二十五條 - ~~刪除~~並代以

第二十五條

執行委員任期三年，連選得連任；但於執行委員自二十四人增為三十人之組織法修正案生效後之第一屆衛生大會所選出之執行委員十四人中，二人任期為一年，另二人任期為二年，以抽籤決定之。

Article 24 - Delete and replace by

Article 24

The Board shall consist of thirty persons designated by as many Members. The Health Assembly, taking into account an equitable geographical distribution, shall elect the Members entitled to designate a person to serve on the Board. Each of these Members should appoint to the Board a person technically qualified in the field of health, who may be accompanied by alternates and advisers.

Article 25 - Delete and replace by

Article 25

These Members shall be elected for three years and may be re-elected, provided that of the fourteen Members elected at the first session of the Health Assembly held after the coming into force of the amendment to this Constitution increasing the membership of the Board from twenty-four to thirty the terms of two Members shall be for one year and the terms of two Members shall be for two years, as determined by lot.

Article 24 - Supprimer et remplacer parArticle 24

Le Conseil est composé de trente personnes, désignées par autant d'Etats Membres. L'Assemblée de la Santé choisit, compte tenu d'une répartition géographique équitable, les Etats appelés à désigner un délégué au Conseil. Chacun de ces Etats enverra au Conseil une personnalité, techniquement qualifiée dans le domaine de la santé, qui pourra être accompagnée de suppléants et de conseillers.

Article 25 - Supprimer et remplacer parArticle 25

Ces Membres sont élus pour trois ans et sont rééligibles; cependant, parmi les quatorze Membres élus lors de la première session de l'Assemblée de la Santé qui suivra l'entrée en vigueur de l'amendement à la présente Constitution portant le nombre des membres du Conseil de vingt-quatre à trente, le mandat de deux de ces Membres sera d'un an et le mandat de deux autres Membres sera de deux ans, la sélection s'opérant par tirage au sort.

Статья 24 - Аннулировать и заменитьСтатья 24

Комитет состоит из тридцати лиц по назначению такого же числа членов Организации. Принимая во внимание справедливое географическое распределение, Ассамблея здравоохранения избирает тех членов, которым предоставляется право назначать своих представителей в Комитет. Каждый из этих членов должен назначать в Комитет лицо, технически квалифицированное в области здравоохранения, которое могут впроваждать заместители и советники.

Статья 25 - Аннулировать и заменитьСтатья 25

Эти страны-члены избираются сроком на три года и могут быть переизбраны, причем имеется в виду, что из числа четырнадцати стран-членов, избранных на ближайшей сессии Ассамблеи здравоохранения после вступления в силу поправки к настоящему Уставу, увеличивающей членский состав Исполкома с двадцати четырех до тридцати, две страны-члена сохраняют свои полномочия в продолжение одного года и две - в продолжение двух лет, по жребию.

Artículo 24 - Sustitúyase por

Artículo 24

El Consejo estará integrado por treinta personas, designadas por igual número de Miembros. La Asamblea de la Salud, teniendo en cuenta una distribución geográfica equitativa, elegirá los Miembros que tengan derecho a designar a una persona para integrar el Consejo. Cada uno de los Miembros debe nombrar para el Consejo a una persona técnicamente capacitada en el campo de la salud, que podrá ser acompañada por suplentes y asesores.

Artículo 25 - Sustitúyase por

Artículo 25

Los Miembros serán elegidos por un periodo de tres años y podrán ser reelegidos, con la salvedad de que entre los catorce elegidos en la primera reunión de la Asamblea de la Salud celebrada después de entrar en vigor la presente reforma de la Constitución, que aumenta de veinticuatro a treinta el número de miembros del Consejo, el periodo será de un año para dos de ellos y de dos años para otros dos, según lo que resulte del sorteo practicado al efecto.

I hereby certify that the foregoing text is a true copy of resolution WHA20.36 adopted by the Twentieth World Health Assembly on 23 May 1967, amending Articles 24 and 25 of the Constitution of the World Health Organization signed at New York on 22 July 1946, a duly authenticated copy of which is deposited with the Secretary-General of the United Nations.

Je certifie que le texte qui précède est la copie conforme du texte de la résolution WHA20.36 adoptée par la Vingtième Assemblée mondiale de la Santé le 23 mai 1967, amendant les articles 24 et 25 de la Constitution de l'Organisation mondiale de la Santé signée à New York le 22 juillet 1946, résolution dont une copie dûment authentifiée est déposée auprès du Secrétaire général de l'Organisation des Nations Unies.

For the Secretary-General:

Pour le Secrétaire général:



*Under-Secretary
Legal Counsel*

*Sous-Secrétaire
Conseiller juridique*

United Nations, New York
7 July 1967

Organisation des Nations Unies, New York
le 7 juillet 1967

Certified true copy IX.1 c)
Copie certifiée conforme IX.1 (c)
October 2004